

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.419 of 2019

IN THE MATTER OF:

Mahesh Kumar Sharma

.....Appellant

Vs.

Sagu India Holdings Ltd. & Anr.

.....Respondents

Present :

For Appellant:

Mr. S.M. Sundaram, Advocate

For Respondents:

**Mr. Rajesh Choudhary, Mr. Pankaj Bhagat,
Advocates**

O R D E R

12.07.2019 - Learned counsel appearing on behalf of Respondent prays for and is allowed two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Post the case for 'admission' on **30th July, 2019**.

Until further orders, Interim Order passed on 22nd April, 2019 shall continue.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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